

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2016

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 26.2.2014 between the Petitioner and Respondents.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Madhyanchal Vidyut Vitran Nigam Ltd. and Others

Date of hearing : **22.3.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, KSK Mahanadi
Shri Ashwin Ramanathan, Advocate, KSK Mahanadi
Shri M. G. Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Ms. Garima Srivastava, Advocate, UPPCL
Ms. Gargi Srivastava, Advocate, UPPCL

Record of Proceedings

During the hearing the learned proxy counsel for the respondent, UPPCL submitted that the Senior counsel appearing in the matter could not appear due to some personal difficulty. Accordingly, she prayed for adjournment of the hearing in the matter.

2. The Commission accepted the prayer and adjourned the matter.
3. The matter shall be listed for hearing on 26.4.2018. No adjournment shall be granted for any reason whatsoever.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**

